

REPORT OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI NIRMAL CHATTERJEE (West Bengal): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Fiftieth Report of the Public Accounts Committee on Complete Loss of Gold Articles.

MESSAGE FROM THE LOK SABHA

(1) *The Indian Electricity, (Amendment) Bill, 1986*

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha.

(1)

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 4th August, 1986, agreed without any amendment to the Indian Electricity (Amendment) Bill, 1986, which was passed by Rajya Sabha at its sitting held on the 22nd July, 1986."

MOTION FOR ELECTION TO CENTRAL ADVISORY COMMITTEE FOR NATIONAL CADET CORPS

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH): Sir, I beg to move:

"That in pursuance of clause (i) of sub-section (1) of section 2 of the National Cadet Corps Act, 1948 (31 of

1948), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Committee for the National Cadet Corps."

The question was put and the motion was adopted.

SHRI NIRMAL CHATTERJEE (West Bengal): Is there any age bar?

SHRI ARUN SINGH: No age bar.

MR. CHAIRMAN: Now we will take up Special Mentions. First, Shrimati Amrita Pritam. I wanted to give preference to the maiden speech.

REFERENCE TO THE NEED FOR APPLICATION OF INTERNATIONAL COPYRIGHT LAW BETWEEN INDIA AND PAKISTAN

श्रीमती अमृता प्रीतम (नाम-निर्देशित) : सभापति महोदय, मैं सरकार की तवज्जह इस तरफ दिलाना चाहती हूँ कि हिन्दुस्तान के कितने ही शायरों और अदीबों की किताबें पाकिस्तान में शायी हो रही हैं। इनके लिए न तो अदीबों से इजाजत ली जाती है और न कोई मुआवजा दिया जाता है। इसके अलावा गलत तरजुमों देखकर जो उन्हें जेहनी-तकलीफ होती है, वह वही जानते हैं। दूसरी तरफ यह हकीकत है कि पाकिस्तान के कुछ अदीबों की किताबें हिन्दुस्तान के छोटे-छोटे प्रकाशक बिना उनकी इजाजत के शायी करते हैं। लेकिन बड़े प्रकाशक ऐसा नहीं करते। बहरहाल, दोनों मुल्कों के अदीब इस विलसिले

से परेशान है, इसलिए इण्टरनेशनल कापी-राइट का जो कानून सब देशों पर लागू होता है, वह हिन्दूस्तान और पाकिस्तान के बीच भी लागू होना चाहिए।

REFERENCE TO THE RAID AT A HOUSE IN ALLAHABAD AND UNEARTHING OF 1000 LIVE BOMS

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, I want to draw the attention of the House to the Allahabad raid which yielded 1000 live bombs. This was published in today's newspapers. This is a serious matter. This report has come up in different forms. Now, there is a statement which says that the city Superintendent of Police, Mr. V. R. Pant, said that the Police were investigating if the explosives were being supplied to anti-social and anti-national elements. I don't think it is some thing which you have to debate about whether the bombs are for anti-national and anti-social elements. If it is in national interest, then these bombs cannot be in the hands of private people. The very fact that 1000 live bombs were allowed to accumulate in one concentrated area indicates that they were for anti-national and anti-social elements. What kind of people were involved in it? Is there any Movement behind it? Wherefrom were they getting materials like this? Is this an indication of another terrorist attack? Has our intelligence been put in full force to collect information regarding this? Is the Central Government planning to alert the State Government as a national drive so that all of us can contribute constructively in preventing such things from happening. While I do congratulate the Police for unearthing such things, I think there should not be any speculation whether they are being supplied to anti-national and anti-social elements. Bombs like these cannot be in private hands. So, I urge upon the Government to take expeditious action and give a national call so that all the States involved come together on a common platform and work out a common strategy to unearth such anti-national and

anti-social activities and take a suitable action against it. Thank you, Sir.

REFERENCE TO THE WORKING CONDITIONS AT AIIMS

SHRI KRISHNA KUMAR BIRLA (Rajasthan): It is unfortunate that working conditions and the attitude of the doctors in the Government hospitals in Delhi continue to be appalling. The recent death of 60-year old Mrs. Sood at the AIIMS is a case in point. It has been alleged that the patient had to shuttle between the OPD and Emergency due to the callous attitude of some of the doctors.

On 23rd April, 1986, when Mrs. Sood was taken to the AIIMS, her case was referred to OPD by the Emergency. She was obliged to wait in a long queue at the OPD although she could barely stand. When after repeated requests her case was referred to a doctor for examination and opinion, the doctor without even examining her wrote on the card 'no bed—come on Tuesday' which was three days later. On Mrs. Sood's pleading, a bed was ultimately arranged in the Emergency Ward by a doctor. But in spite of being in a serious condition, Mrs. Sood was treated with a callousness unworthy of the medical profession. Finally, while she was being taken in a wheel chair she collapsed and it was only after her death the doctors started attending on her.

In yet another case when the Director of Delhi Zoo, bitten by a Cobra, was taken to the AIIMS recently, scant attention is reported to have been paid to him. In the case of snake bites, timely treatment is of great importance. In this case, after jilly-dallying with treatment for over 45 long minutes, the Director was informed that anti-snake venom could not be administered as the hospital had none. The Director was then removed to Safdarjung Hospital where he reached just in time. Anything could have happened within those 45 minutes at AIIMS when he was battling with death.